

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 327 of 2014

Vivek Vijay Arora **Petitioner**
Versus
The State of Jharkhand and Another
... .. **Opposite Parties**

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Amit Kumar Das, Advocate
For the Opp. Party- State : Ms. Amrita Singh, Advocate
For the Opp. Party No. 2 : Ms. Srija Choudhary, Advocate

Through Video Conferencing

10/24.06.2020

Heard Mr. Amit Kumar Das, learned counsel appearing on behalf of the petitioner.

2. Heard Ms. Srija Choudhary, learned counsel appearing on behalf of the opposite party no. 2.

3. Heard Ms. Amrita Singh, learned counsel appearing for the opposite party- State of Jharkhand.

4. Learned counsel for the petitioner submits that an appeal was filed by the petitioner before the learned Lower Appellate Court against judgment and order of conviction dated 29.11.2011 under Section 138 of the Negotiable Instruments Act. The learned counsel submits that during the pendency of the appeal, a petition under Section 391 of Cr.P.C. was filed before the learned Lower Appellate Court for additional evidence as some information was gathered from the Sales Tax Department that the complainant never had any business in garments. He submits that the said petition was rejected vide order dated 20.03.2014, which is the impugned order in the present case.

5. Learned counsel for the opposite party no. 2, on the other hand, submits that the petition has been rightly rejected by the learned lower appellate court particularly in view of the fact that the application under Right to Information Act for seeking certain documents was filed after disposal of the case under

Section 138 of Negotiable Instruments Act. She submits that the impugned order does not call for any interference.

6. The learned counsel for the petitioner, at this stage, seeks an adjournment and submits that the matter be posted after ten days. He submits that on that day, he shall assist this Court with case laws, if any.

7. Considering the submissions made, put up this case on 06.07.2020 under the heading "For Final Disposal".

(Anubha Rawat Choudhary, J.)

Pankaj